have again asked for an extension of the delivery schedule of the Yugoslavia contract for supply of wagons ; and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : (a) After the last extension of 6-1/2 months given in November '73, no further extension has been asked for. However, the wagon builders have expressed their inability to complete deliveries even in the extended period and have asked for a renegotiation of the contract.

(b) The wagon builders have stated that they cannot complete the deliveries within the extended delivery period due to :

(i) Acute power shortage in Calcutta area ;

(ii) difficulties in finding adequate, timely and regular shipping space ;

(iii) rate of supply of certain components from indigenous sources being slow ; and

(iv) Yugoslavs imposing such inspection conditions as were not envisaged in the contract.

12 hrs.

RE : QUESTION OF PRIVILEGE

श्री जांबुवंत धोटे (नागपुर) : अध्यक्ष महोदय, इस सदन के नव निर्वाचित सदस्य, श्री राम हेडाओ, को कल नागपुर में महाराष्ट्र पुलिस की ओर से बड़ी बुरी तरह से पीटा गया। इस संदर्भ में जो प्रिवलेज की नोटिस मैंने दी उसके सिलसिले में मैं दो मिनट बयान करना चाहता हूं।

अध्यक्ष महोदय, जब श्री राम हेडाओ, जो नये मेम्बर चुन कर आये हैं, अपनी मेडन स्पीच के लिये दिल्ली के लिये रवाना हो रहे थे उसी वक्त पुलिस ने उन को मारा और रोक कर रखा अरेस्ट नहीं किया, रोक कर रखा जिस की वजह से अपनी मेडन स्पीच के लिये या बजट सेशन को अटेन्ड करने के लिये वह आज हाउस में नहीं आ सके।

अध्यक्ष महोदय, मामला यह है कि नागपुर में जब एक स्टेचू स्थापित होने जा रही थी, जिसका उद्घाटन करने के लिये फील्ड मार्शल मानेकशा आये थे, उस वक्त वह मामला जो स्टेचू डिस्प्यूटेड है, उसके इनोगुरेशन के लिये जब फील्ड मार्शल मानेकशा गये थे उस का फायदा उठा कर, जिसका नागपुर की जनता में विरोध है, सारे विदर्भ की जनता का विरोध है, बिना रोष, अपने ढंग से वहां के लोगों ने रखा, ऐसे वक्त में जब नागपुर की जनता प्रदर्शन करने लगी तो उन्हें लाठियों से पीटा गया, अश्रु गैस के सैल्स छोड़े गये और खासतौर से जो नये मेम्बर चुन कर आये हैं, जिससे महाराष्ट्र सरकार की नींव के ऊपर कुठाराघात हुआ, महाराष्ट्र सरकार की पुलिस की ओर से कुछ गुंडों को सामने रख कर नये मेम्बर के ऊपर हमला किया गया और उनको इस सदन में, यहां की कार्यवाही में, हिस्सा लेने से जिसके लिये वह आ रहे थे, वंचित किया गया। इसलिये मैं आपको प्रिवलेज की नोटिस देना चाहता हूं, आप इसकी इजाजत दें।

SHRI JYOTIRMOY BOSU (Diamond Harbour) : It is a privilege issue, Sir.

MR. SPEAKER : I will get the Information from the hon. Minister.

SHRI JYOTIRMOY BOSU : I want to make a submission, Sir.

SHRI INDRAJIT GUPTA (Alipore): Maharashtra Government ought to have sent you a report by this time.

MR. SPEAKER : I have not got it.

SHRI S. M. BANERJEE (Kanpur) : You can have this matter referred to the Privileges Committee.

SHRI JYOTIRMOY BOSU : It is a clear case of breach of privilege.

MR. SPEAKER : We have got a very settled practice about it. When such a case comes up, I get the information from the Home Minister and then decide the case. We have followed it in the case of your member also.

SHRI JYOTIRMOY BOSU : I want to make a submission. This thing is happening frequently and this House is receiving such reports frequently, that Members of this House are being beaten up and unnecessarily arrested and unduly harassed and this is happening all over the country. Sir, and this is a matter of deep concern for all of us.

MR. SPEAKER : I will get the information from him

श्री हुकम चन्द कछवाय (मुरैना) : अध्यक्ष महोदय, यह सारा व्यवहार अनेक दिनों से विरोधी दल के मेम्बरों के साथ ही किया जाता है ।

MR. SPEAKER : The House is the safest place for Members ; they should not go out of it ; why should they go out and get involved when they should attend the House here ?

आने के लिये प्रिविलैज हो सकता है, जाने हुए कुछ नहीं हो सकता ।

SHRI JYOTIRMOY BOSU : What about those who have been beaten up ? You are giving a guidance for the future. What about those who are beaten up ?

MR. SPEAKER : I am getting the information from the hon. Minister.

SHRI JYOTIRMOY BOSU : You should express your displeasure. Such things are happening frequently.

MR. SPEAKER : I will get the information and let the House know as to what is the actual position.

SHRI JYOTIRMOY BOSU : You are the custodian.

MR. SPEAKER : But you do not accept it.

SHRI JYOTIRMOY BOSU : It is on record.

अध्यक्ष महोदय : जहां तक कस्टोडियम वाली बात है तो आप जैसे 10 और आ जायें तो उन को भी कटेड करना पड़ेगा । इसलिये प्लेजर और डिसप्लेजर का क्या मतलब है, हाउस का पीसीजर है उसी के मताबिक काम करना है ।

श्री जांबुवन्त धोटे : अध्यक्ष महोदय, जो हमें सूचना आयी है उसके अनसार .

अध्यक्ष महोदय : माननीय धोटे जी जो आप ने कहा उसको मैंने बड़े ध्यान से सुना है और मुझे अफसोस है कि इस हाउस के एक मेम्बर के साथ ऐसी बात हुई । लेकिन सारी चीज का फैसला करने के लिये इस हाउस में यह परम्परा चलती है कि स्पीकर पूरी सूचना लेता है बाहर से और उसके बाद फैसला देता है । इसलिये मैंने उसी परम्परा का पालन किया है ।

PAPERS LAID ON THE TABLE

DELHI SALES TAX (1ST & 2ND AUDIT) RULES, 1974, NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 & STATEMENT CORRECTING ANSWER TO USQ NO 1708, DATED 24-11-72 RE. INCOME TAX ARREARS IN BIHAR.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi :—

(i) The Delhi Sales Tax (First Amendment) Rules, 1974, published in Notification No. F. 4(84)/72-Fin. (G) in Delhi Gazette dated the 17th January, 1974.